

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

18. IA 4292(MB)2023  
IN  
C.P. (IB)/516(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

MS. LAKSHMI GURUNG  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.04.2024**

Name of the Party: V.B. Industries Ltd  
Vs  
Attribute Shares and Securities  
Private Limited

Section 7 of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules,  
2016

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**ORDER**

1. Mr. Vimal Agrawal, Resolution Professional present in person.  
**IA-4292/2023**
2. This is an Application filed under Rule 11 of NCLT Rules, 2016 by the Resolution Professional/ Applicant in pursuant to order dated 19.12.2023 to update this Court about the status of implementation of the Resolution Plan. The Report is taken on record.
3. In view of aforesaid, the present Application is **allowed** and disposed of.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**LAKSHMI GURUNG**  
**Member (Judicial)**